

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2311 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishva Ranjan Pandita**  
**S/O Vinod Pandita**  
**R/O Village Shergund, Tehsil Shangus, District Anantnag**

vide notification No. 1073/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 46923-30 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishva Ranjan Pandita, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2312 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asma Jahangir**  
**D/O Mohd Jahangir Khanday**  
**R/O Danow Bogund, Tehsil Qaimoh, District Kulgam**

vide notification No. 1820/2022/R, dated 11-11-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ari*  
*16-10-23*  
Registrar (Administration)  
*PK* *SK*

No: 46931-36 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma Jahangir, Advocate**  
.....for information and necessary action.

*ari*  
*16-10-23*  
Registrar (Administration)  
*PK* *SK*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2313 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sabreena Hassan**  
**D/O Ghulam Hassan Jahara**  
**R/O Brenwar, Tehsil Chadoora, District Budgam**

vide notification No. 681/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
16-10-23

No: 46937-42 - RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sabreena Hassan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
16-10-23

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2314 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parvaiz Ahmad Bhat**  
**S/O Wali Mohammad Bhat**  
**R/O Drugmulla, Habib Bhat Mohalla near Shah Masjid, Tehsil Drugmulla,**  
**District Kupwara**

vide notification No. 646/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 46941-46 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Ahmad Bhat, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2315 of 2023/RG/LP Dated: 17.10.2023

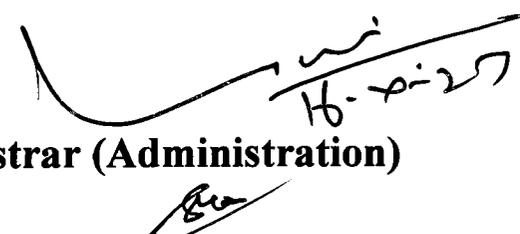
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Hadiya Rasheed**  
**D/O Abdul Rasheed Hajam**  
**R/O Kawoosa Khalisa Tang Mohalla, Tehsil Narbal, District Budgam**

vide notification No. 583/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

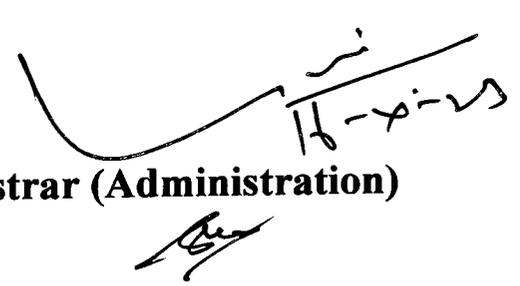
By Order

  
Registrar (Administration)

No: 46947-53 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hadiya Rasheed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2316 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Safoora Ahad**  
**D/O Abdul Ahad Wani**  
**R/O Maidan Chogal, Khan Mohalla, Tehsil Handwara, District Kupwara**

vide notification No. 2001/2022/RG dated 14-11-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

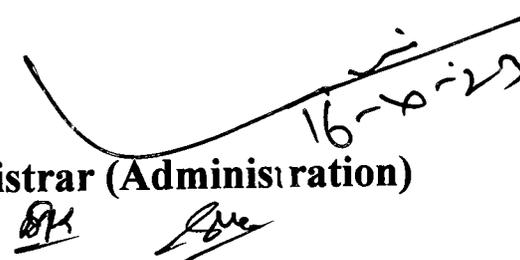
By Order

  
Registrar (Administration)

No: 46954-60 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safoora Ahad, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2317 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shujaut Hussain Lone**  
**S/O Ab. Rahim Lone**  
**R/O Mastan Khopri Gurez, Tehsil Gurez, District Bandipora**

vide notification No. 1046/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 46961-67 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shujaut Hussain Lone, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2318 ab 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Ajravat**  
**S/O Joginder Kumar**  
**R/O Barnoti, Tehsil & District Kathua**

vide notification No. 1072/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 46968-73 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua..
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Ajravat, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2319 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahbaz Ilahi**  
**S/O Mohd Abdullah**  
**R/O Doligam, Hinjhal, Tehsil Banihal, District Ramban**

vide notification No. 692/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 46974-81 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahbaz Ilahi, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2320 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Sharma**  
**S/O Shashi Pal Sharma**  
**R/O Lower Kanhal Bishnah, Tehsil Bishnah, District Jammu**

vide notification No. 671/2022/RG, dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 46982-89 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2321 of 2023 /RG/LP Dated: 17.10.2023

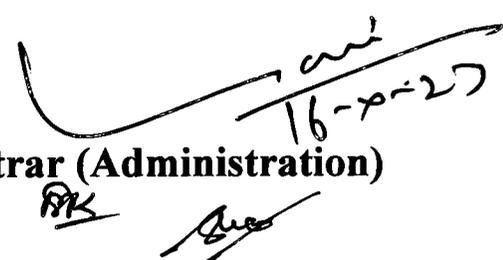
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rudra Pratap Singh**  
**S/O Sanjay Kotwal**  
**R/O 347/F, Prem Nagar, Tallimorh, New Plot, Teshil & District Jammu**

vide notification No. 666/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

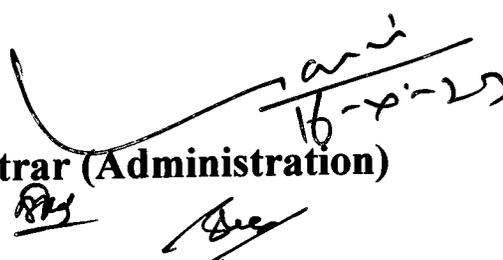
By Order

  
Registrar (Administration)

No: 46990-97 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rudra Pratap Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2322 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajib Mehraj Khan**  
**S/O Mohammad Qasim Khan**  
**R/O Village Bhera, Tehsil Mendhar, District Poonch**

vide notification No. 658/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 46998-47005RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajib Mehraj Khan, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2332 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parv Sharma**  
**S/O Sunil Sharma**  
**R/O H.No.942, Jullaka Mohalla Jain Bazar, Teshil & District Jammu**

vide notification No. 645/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47, 115-21 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parv Sharma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2323 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Reshiv Kumar**  
**S/O Mukesh Kumar**  
**R/O Village Loorkote, Tehsil & District Rajouri**

vide notification No. 662/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47006-13 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reshiv Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2324 of 2023/RG/LP Dated: 17.10.2023

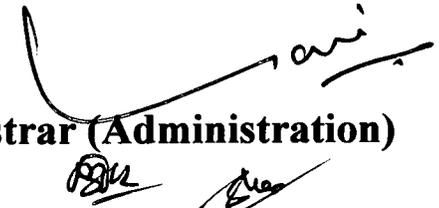
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Prajwala Sambyal**  
**D/O Sanjay Singh**  
**R/O W.No.5, Near District Hospital Samba, Tehsil & District Samba**

vide notification No. 654/2022/RC dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

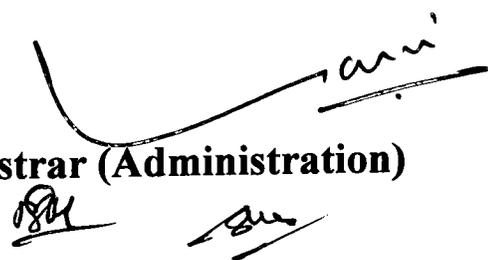
By Order

  
Registrar (Administration)

No: 47014-21-RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prajwala Sambyal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2325 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Reyaz Ahmad Beig**

**S/O Ab. Gaffar Beig**

**R/O Beigh Mohalla Warsan Kralpora, Tehsil Kralpora, District Kupwara**

vide notification No. 1001/2022/RC dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47022-29-RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reyaz Ahmad Beig, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2326 of 2023/RG/LP Dated: 17-10-2023

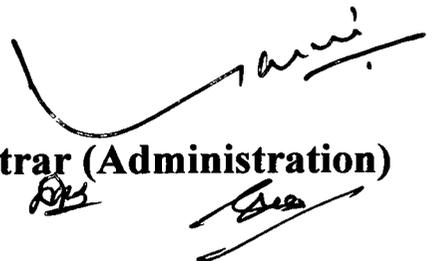
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Paramjit Kumar**  
**S/O Nasib Chand**  
**R/O Sharerna Kalan P/O Shiva, Tehsil & District Doda**

vide notification No. 648/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

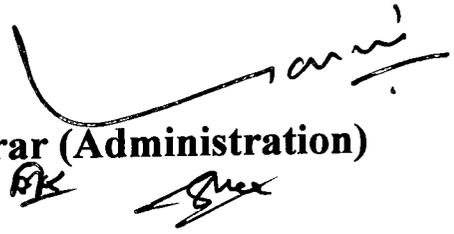
By Order

  
Registrar (Administration)

No: 47030-37-RG/LP Dated: 17-10-2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda/Bhandarwah.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paramjit Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2327 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akhil Choudhary**  
**S/O Sat Pal Choudhary**  
**R/O V.P.O Chak Salarian, Tehsil Ramgarh, District Samba**

vide notification No. 551/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47038.45-RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2328 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Khushhali Bashisht**  
**D/O Mool Raj Sharma**  
**R/O Kah Pohta Dansal, Village Slay, Tehsil Dansal, District Jammu**

vide notification No. 600/2022/R4/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 47055-60 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushhali Bashisht, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2329/2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bobby**

**S/O Ramesh Kumar**

**R/O H.No.49, Lane No.7, K.C Door Muthi, Tehsil Jammu North, District Jammu,**

vide notification No. 566/2022/RG dated 27-05-2022, for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47061-68 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bobby, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2330 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Snober Muzafar**  
**D/O Late Muzafar Hussain Malik**  
**R/O Saidpora Payeen, Tehsil & District Shopian**

vide notification No. 126/2022 /RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47069-76 /RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Muzafar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2333 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehreen Altaf**  
**D/O Altaf Ahmad Wani**  
**R/O H.No.1552, Dalgate near C.D.Hospital, Drugjan, Tehsil South, District Srinagar**

vide notification No. 75/2022/RG dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 471A2-30 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Altaf, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2335 of 2023 /RG/LP Dated: 17.10.2023

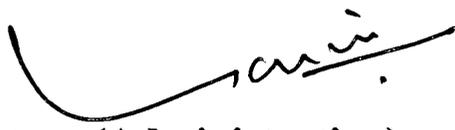
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javaid Iqbal Lone**  
**S/O Mohd Iqbal Lone**  
**R/O Shahpora Bala, Chorwan, Tehsil Gurez, District Bandipora**

vide notification No. 39/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

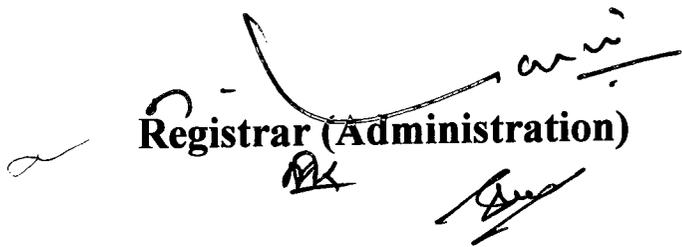
By Order

  
Registrar (Administration)

No: 47131-36 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Iqbal Lone, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2336 ab 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Satnam Singh**  
**S/O Joginder Kumar**  
**R/O Barnoti, Tehsil & District Kathua**

vide notification No. 1049/2022/RG, dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47137-43 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satnam Singh, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2337 of 2023/RG/LP Dated: 17.10.2023

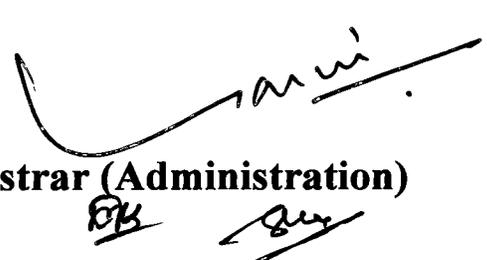
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shaista Raheem**  
**D/O Abdul Raheem Dar**  
**R/O Diarwani, Mirabad Lane No. 14, Batamaloo, Tehsil Central Shalteng,**  
**District Srinagar**

vide notification No. 1040/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

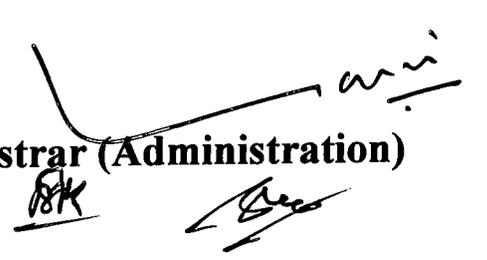
**By Order**

  
**Registrar (Administration)**

No: 47162-69. RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Raheem, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2338 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahnawaz Ahmad Sheikh**  
**S/O Bashir Ahmad Sheikh**  
**R/O Waskura Wakura, Tehsil Wakura, District Ganderbal**

vide notification No. 1020/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47170-77.RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2339 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Aleem Beg**  
**S/O Mohd Amin Beg**  
**R/O H.No.408-A, Ambphalla, Lane No.4, Tehsil & District Jammu**

vide notification No. 979/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*[Signature]*  
Registrar (Administration)

No: 47178-84 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aleem Beg, Advocate**  
.....for information and necessary action.

*[Signature]*  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2340 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sagir Ahmed Khan**  
**S/O Wazir Ahmed Khan**  
**R/O Chamalwas Tehsil Banihal, District Ramban**

vide notification No. 673/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47185-91 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sagir Ahmed Khan, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2341 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ramandeep Singh**  
**S/O Kuldip Singh**  
**R/O Ganika Block Bhagwah, Tehsil Bhagwah, District Doda**

vide notification No. 670/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47191-96 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhadrewah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda/Bhadrewah
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramandeep Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2331 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Riya Singh**  
**D/O Rajinder Singh**  
**R/O Panjtirthi, Gali Gudhadhar Mandir, Tehsil Panjtirthi District Jammu**

vide notification No. 668/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47077-84.RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2342 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ramandeep Kour**  
**D/O Jaswant Singh**  
**R/O Lane No.9 Ekta Vihar Kunjwani, Tehsil & District Jammu**

vide notification No. 659/2022/RG, dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47192-203-RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ramandeep Kour, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2343 of 2022/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Navleen Kour**

**D/O Kulwinder Singh**

**R/O Champ Gole Gujral, Talab Tillo Road, Mohalla Singh Sabha, Gole Gujral Camp Tehsil & District Jammu**

vide notification No. 639/2022 dated 30-8-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No. 47204-10 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navleen Kour, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2344 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Abid Chowdhary**

**S/O Faqir Mohd**

**R/O H.No.89 Near Panchayat Ghar, Charhan Village Farwalla, Tehsil & District Rajouri**

vide notification No. 615/2022 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47211-16 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Abid Chowdhary, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2345 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Komal Kesar**  
**D/O Naresh Kumar Kesar**  
**R/O W.No.6, H.No.91 Banganga Road, Vaishno Devi, Katra, Tehsil Katra**  
**District Reasi**

vide notification No. 605/2022 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47217-23 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Kesar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2346 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishay Gyatso**  
**S/O Tenzen Dorjay**  
**R/O Hangu, Tehsil Machail, District Kishtwar**

vide notification No. 593/2022 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

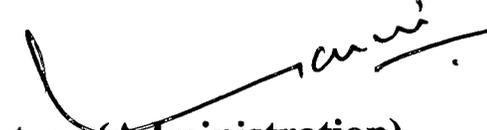
By Order

  
Registrar (Administration)

No: 47224-30 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishay Gyatso, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2347 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Viveka Bhagat**  
**D/O Sham Lal**  
**R/O Abtal Katlam P.O Rehian, Tehsil & District Samba Pincode 184121**  
**A/P Shanti Nagar, Kunjwani Talab, Jammu**

vide notification No. 724/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47231-36 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Viveka Bhagat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2348 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shivam Gupta**  
**S/O Suraj Parkash**  
**R/O E.P 674, Rajinder Bazar, Potiyaan Wala Mohalla, Tehsil & District**  
**Jammu**

vide notification No. 712/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47237-43 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivam Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2349 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Meenakshi Sharma**  
**D/O Girdhari Lal Sharma**  
**R/O Bhajwal Tehsil Sunderbani, District Rajouri**

vide notification No. 621/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47244-50 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenakshi Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2340 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nauman Yaseen**  
**S/O Mohd Yaseen**  
**R/O H.NO 46 W.No.04, Teshil Chenani, District Udhampur**

vide notification No. 631/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

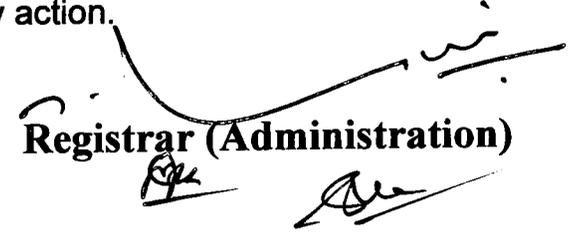
By Order

  
Registrar (Administration)

No: 47251-56 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nauman Yaseen, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2351/2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asma Mushtaq**  
**D/O Mushtaq Ahmad Wagay**  
**R/O Brariangan Uttersoo, Hyderpora, Tehsil Shangus, District Anantnag**

vide notification No. 920/2022/RG dated 27-08-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47256-64 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma Mushtaq, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2355 of 2021 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Saleeqa Rashid**  
**D/O Abdul Rashid Bhat**  
**R/O Wanigam, Payeen Pattan, Danger Mohalla, Tehsil Pattan, District Baramulla**

vide notification No. 131/2022 RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47285-91 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saleeqa Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2352 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kamini Koushal**

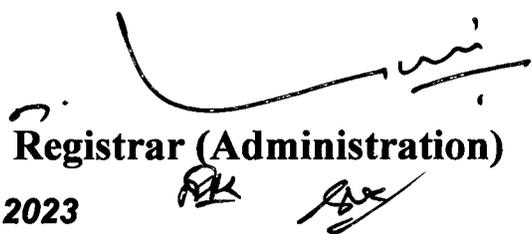
**D/O Lekh Raj**

**R/O Lower Shiv Nagar, H.No.291-D, Tehsil & District Jammu**

vide notification No. 601/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

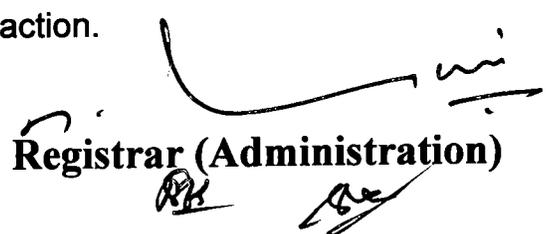
By Order

  
Registrar (Administration)

No: 47265-71 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamini Koushal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2354 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kartik Upadhaya**  
**S/O Ram Paul Sharma**  
**R/O Near GHS Machhedi, Tehsil Lohai Malhar, District Kathua**

vide notification No. 602/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47277-84 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kartik Upadhaya, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2356 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nazakat Hussain**  
**D/O Mohd Hussain Tak**  
**R/O Bijbehara Tak Mohalla, Tehsil Bijbehara, District Anantnag**

vide notification No. 625/2022/RG, dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47292-312 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazakat Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2357 ab/2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rishav Kumar Vaid**  
**S/O Ashok Kumar Vaid**  
**R/O H.No.67 Lane 3, Ext 1A, Green Avenue, Trikuta Nagar, Tehsil Bahu,**  
**District Jammu**

vide notification No. 667/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47301-06 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Kumar Vaid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2358 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Swarit Mahajan**

**S/O Pawan Kumar Gupta**

**R/O H.No.68 Deep Nagar Kunjwani, Tehsil Jammu (South), District Jammu**

vide notification No. 680/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 47307-11 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swarit Mahajan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2359 of 2023 RG/LP Dated: 7.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Fiza Hilal**  
**D/O Hilal Ahmad Shokli**  
**R/O Kralateng, Mattan Chowk, Tehsil & District Anantnag**

vide notification No. 934/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

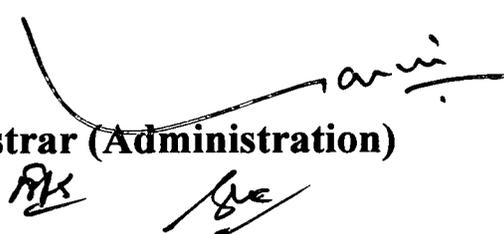
By Order

  
Registrar (Administration)

No: 47312-18 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Hilal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2360 of 2023 RG/LP Dated: / 7.10.2023

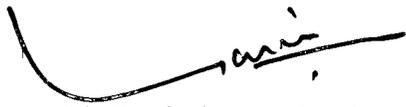
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nuzhat Nasreen**  
**D/O Ghulam Hassan Bhat**  
**R/O Khawja Gilgit Batpora Sopore, Tehsil Sopore, District Baramulla**

vide notification No. 990/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47319-25 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Nasreen, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2361 of 2023/RG/LP Dated: 7.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jaya Bharti Khajuria**  
**D/O Uttar Kumar Khajuria**  
**R/O Near GHS Malad, Sector Billawar, Village Malar, Tehsil Lohi Malhar,**  
**District Kathua**

vide notification No. 956/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47326-34 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaya Bharti Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2353 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahied Ahmed**  
**S/O Mohd Fazal**  
**R/O Gursai Morhi, Tehsil Mendhar, District Poonch**

vide notification No. 731/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47272-76 /RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahied Ahmed, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2362 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rubiya Bano**

**D/O Gulam Nabi**

**R/O Rajpur Kamila, Mohalla Bounta, Teshil Qila Darhal, District Rajouri**

vide notification No. 665/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47335-41/RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubiya Bano, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2363 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Reetik Jasrotia**  
**S/O Chanchal Singh**  
**R/O Village Balhar, P.O Chandwan, Tehsil Marheen, District Kathua**

vide notification No. 664/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47335-41 /RG/LP Dated: 17-10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reetik Jasrotia, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2364 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Dhar**  
**S/O Satish Dhar**  
**R/O Ruman House, Gurha Bakshi Nagar, District Jammu**

vide notification No. 725/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 47340-46 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Dhar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2365 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjana Rana**  
**D/O Nek Singh Rana**  
**R/O Sharwal Sarthal, Tehsil & District Kishtwar**  
**A/PH.No.75/C, Bhawani Nagar, Janipur, Jammu**

vide notification No. 30/2022/RG dated 23-02/2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47347-54 RG/LP Dated: 17-10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjana Rana, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2366 of 2023 /RG/LP Dated: 17.10.2023

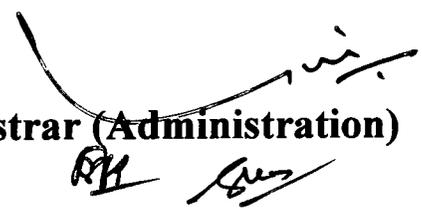
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mayuri Devi**  
**D/O Munshi Ram**  
**R/O Neghal, Tehsil & District Ramban**

vide notification No. 47/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47355-62 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mayuri Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2370 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohsin Shafi Parray**  
**S/O Mohd Shafi Parray**  
**R/O New Colony Hardubani, Tangmarg, Tehsil Kunzer, District Baramulla**

vide notification No. 52/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47393-400 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Shafi Parray, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2367 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohmad Rizwan**  
**S/O Noor Mohamad Parrey**  
**R/O Baghat-I-Barzulla, Rawathpora, Tehsil Chanapora, District Srinagar**

vide notification No.50 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47363-70 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Rizwan, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2368 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manoj Kumar**  
**S/O Som Dutt**  
**R/O Pangdour, Tehsil & District Samba**

vide notification No. 43/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47377-84 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manoj Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2369 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Prakriti**

**D/O Pratap Singh**

**R/O Ward No.2, Col. Bhagat Singh Market, Near PNB, Tehsil & District Kathua**

vide notification No. 106/2022/RG dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47385-92 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prakriti, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2371 of 2023 /RG/LP Dated: 17.10.2023

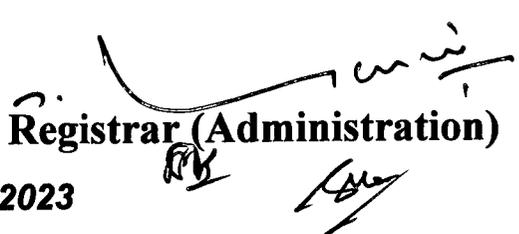
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rouf Ahmad Wani**  
**S/O Ab Rashid Wani**  
**R/O Furrah, Tehsil & District Anantnag**

vide notification No. 59/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

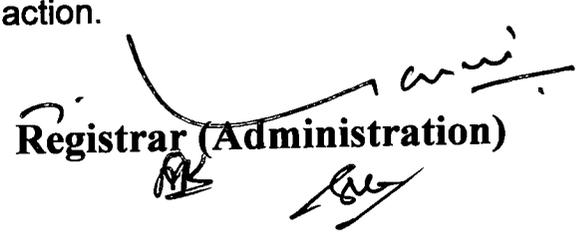
By Order

  
Registrar (Administration)

No: 47401-06 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rouf Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2372 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bismah Ali Rather**  
**D/O Ali Mohammad Rather**  
**R/O Nawa Bazar, Nawakadal Gunz Khud Tehsil Khas, District Srinagar**

vide notification No. 557/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

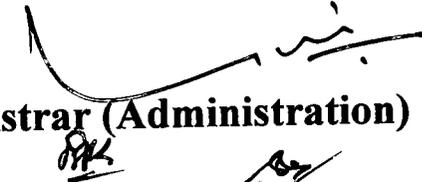
By Order

  
Registrar (Administration)

No: 47401-12 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bismah Ali Rather, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2373 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheikh Ishfaq Majeed**  
**S/O Ab Majeed Sheikh**  
**R/O Manzgam, Kulgam, Tehsil D.H. Pora, District Kulgam**

vide notification No. 90/2022/RG dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47463-20 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Ishfaq Majeed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2374 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajad Ali Mir**  
**S/O Ali Mohd Mir**  
**R/O Rangil, Kumar Mohalla, Tehsil & District Ganderbal**

vide notification No. 125/2022/RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47421-26 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ali Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2375 of 2023 /RG/LP Dated: 7.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rachna Devi**  
**D/O Hem Raj**  
**R/O Chachawah, Tehsil Gool, District Ramban**

vide notification No. 56/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47427-34 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachna Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2376 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sunil Dogra**  
**S/O Yash Paul Dogra**  
**R/O H.No.856/B, Janipur Colony, District Jammu**

vide notification No. 129/2022/RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47435-42RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Dogra, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2377 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pradeep Singh**  
**S/O Chamail Singh**  
**R/O Khour, Bhau Niwas, W.No.6, Opposite Police Check Post Khour, Tehsil**  
**Khour, District Jammu**

vide notification No. 998/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

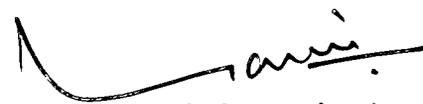
By Order

  
Registrar (Administration)

No: 47443-50 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradeep Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2378 of 2023/RG/LP Dated: 17.10.2023

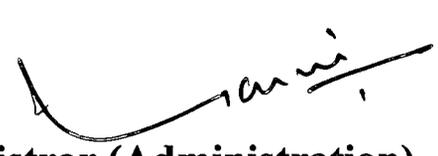
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rabiya Javeed**  
**D/O Javeed Ahmad Rather**  
**R/O Delina Ratherpora, Tehsil & District Baramulla**

vide notification No. 1004/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47451-57 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Javeed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2379 ab 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rohit Kumar**  
**S/O Pishori Lal**  
**R/O Badyal Qazian, Tehsil Suchetgarh, District Jammu**

vide notification No. 1508/2022/R dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47458-65 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2380 ab/2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr Mohd Irfan Bhat**  
**S/O Khizer Mohd Bhat**  
**R/O Takiya Batapor Tehsil Kunzer, District Baramulla**

vide notification No. 608/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47466-74 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Mohd Irfan Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2381 ab 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Yaseen Bhat**  
**S/O Gulam Nabi Bhat**  
**R/O Bunpora, Khahipora Rajwar, Tehsil Zachaldara, District Kupwara**

vide notification No. 613/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47475-82 /RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yaseen Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2382 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Siddiqa Banoo**  
**D/O Ali Asgar**  
**R/O Zgang Pashkum Kargil, Tehsil & District Kargil**

vide notification No. 695/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47483-90 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Siddiqa Banoo, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2383 of 2023 RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sobia Kossier**  
**D/O Jung Baz**  
**R/O Dhandkote, Tehsil Darhal District Rajouri**

vide notification No. 682/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47493-50 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sobia Kossier, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2384 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shazad Ali Mirza**  
**S/O Mirza Zulfkar Ali**  
**R/O W.No.6, Jawahar Nagar, Thodi, Tehsil & District Rajouri**

vide notification No. 675/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 47501-06 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shazad Ali Mirza, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2385 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suksham Singh**

**S/O Vir Singh**

**R/O W.No.1 Near Sahib Bandgi Ashram, Teshil Bishnah, District Jammu**

vide notification No.676 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47507-12 RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suksham Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2386 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sunali Sharma**  
**D/O Om Prakash Sharma**  
**R/O VPO Allah, Tehsil Arnia, District Jammu**

vide notification No. 674/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 47513-20 .RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunali Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2387 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Azmatullah**  
**S/O Pervaiz Ahmed Parihar**  
**R/O Village Kumate, Tehsil Rajgarh, District Ramban**

vide notification No. 902/2022/R6 dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47521-28. RG/LP Dated: 17.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azmatullah, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2388 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Zulfqar**  
**S/O Mohd Azam**  
**R/O Kalaban Thallan, Tehsil Mendhar, District Poonch**

vide notification No. 609/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47529-36 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Zulfqar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2389 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mir Adil Rashid**  
**S/O Abdul Rashid Mir**  
**R/O Waterhail Danbgar Mohalla, Tehsil Khansahib, District Budgam**

vide notification No. 611/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47537-44 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Adil Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2390 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Haider Rasool**  
**S/O Gulam Rasool Wani**  
**R/O Banpora Ladhoo, Tehsil Pampore, District Pulwama**

vide notification No. 946/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 47545-52-RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haider Rasool, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2391 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sumeet Angural**  
**S/O Janam Raj Angurala**  
**R/O H.No.158, Chand Nagar, Below Gummat, Tehsil & District Jammu**

vide notification No. 713/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

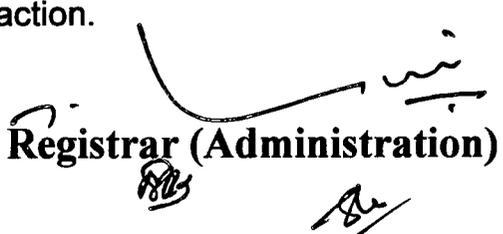
By Order

  
Registrar (Administration)

No: 47553 - 60 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Angural, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2392 of 2023 /RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Touqir Mustfa**  
**S/O Ghلام Mustfa**  
**R/O Main Market Batote, Tehsil Batote, District Ramban**

vide notification No. 719/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47581-60 /RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touqir Mustfa, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2393 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zoya Choudhary**  
**D/O Mohd Iqbal**  
**R/O Kalai, Mohalla Thal, Tehsil Haveli, District Poonch**

vide notification No. 732/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47569-76 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zoya Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2395 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jahangir Ahmad Bhat**  
**S/O Mohd Amin Bhat**  
**R/O Sonthipora Tehsil Kralpora, District Kupwara**

vide notification No. 595/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47585-92 RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jahangir Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2396 ab/2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kannav Verma**  
**S/O Rakesh Kumar**  
**R/O W.No 6, H.No 51, Tehsil Vijaypur, District Samba**

vide notification No. 1883/2022/RG dated 11-11-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47606-12 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kannav Verma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2397 of 2023/RG/LP Dated: 18.10.2023

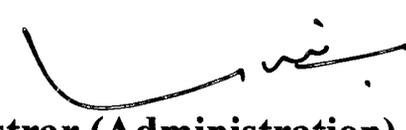
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ankita Katoch**  
**D/O Santosh Singh**  
**R/O W.No.05, H.No.36 Chenani, Tehsil Chenani, District Udhampur**

vide notification No. 903/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47613-20 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Katoch, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2398 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Roshani**

**D/O Sewa Ram**

**R/O H.No.207-C, Ram Vihar, Old Janipur opposite Power House, Tehsil & District Jammu**

vide notification No. 999/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47621-27 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2399 of 2023 /RG/LP Dated 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tania Mahajan**  
**D/O Rajesh Mahajan**  
**R/O H.No 8, Extension-B Shastri Nagar, Tehsil & District Jammu**

vide notification No. 1059/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47628-35 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Mahajan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2400 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Santosh Kumar Yadav**  
**S/O Shyama Charan**  
**R/O H.No.04 Chorbana Tehsil Meja District Prayagraj (U.P)**  
**A/P 54-A West Railway Colony Jammu**

vide notification No. 688/2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47636-43 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Santosh Kumar Yadav, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2401 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Deepak Thakur**  
**S/O Shamlal Thakur**  
**R/O Village Tagood Teshil Mughal Maidan, District Kishtwar**

vide notification No 571/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47644-51 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Thakur, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2394 of 2023/RG/LP Dated: 17.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anindaya Gupta**  
**S/O Kuldeep Gupta**  
**R/O H.No.134, Mast Garh, Mohalla Upper Mast Garh Tehsil & District**  
**Jammu**

vide notification No. 536/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47577-84.RG/LP Dated: 17.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anindaya Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2402 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aryaman Khajuria**  
**S/O Sukesh Chander Khajuria**  
**R/O H.No.190, Kalyani Niwas, Gali Gujran, Opposite Super Bazar, Tehsil & District Jammu**

vide notification No. 910/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47672-76 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryaman Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2404 ab 2022/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Hameed Malik**  
**S/O Abdul Khaliq Malik**  
**R/O Hundi, Nowshera, Teshil Boniyar, District Baramulla**

vide notification No. 906/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47684-91 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Hameed Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2405 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Faiza Rashid**  
**D/O Abdul Rashid Ashaie**  
**R/O Aali Kadal, Batyar, Tehsil & District Srinagar**

vide notification No. 932/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 47692-700 /RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiza Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2406 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Hashmat Un Nabi**  
**D/O Ghulam Nabi Ganai**  
**R/O New Colony, Garoora, Tehsil & District Bandipora**

vide notification No. 941/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47701-06 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hashmat Un Nabi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2407 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Ahmad Pir**  
**S/O Ghulam Jeelani Pir**  
**R/O Behnipora (Rattanpora), Tehsil Zachaldara, District Kupwara**

vide notification No. 951/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 4707-12 /RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Pir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2408 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Komal Thakyal**  
**D/O Subash Thakyal**  
**R/O H.No 315, Krishan Nagar Jammu, Tehsil & District Jammu**

vide notification No. 962/2022/RG dated 27.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 47713-20 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Thakyal, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2409 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aiman Jan**  
**D/O Farooq Ahmad Mir**  
**R/O Batagund Tral, Naibasti Tehsil Tral District Pulwama**

vide notification No. 549/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

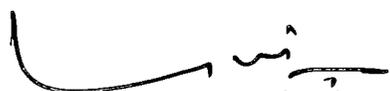
**By Order**

  
**Registrar (Administration)**

No: 47721-28 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Jan, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2410 of 2023 /RG/LP Dated: 18.10.2023

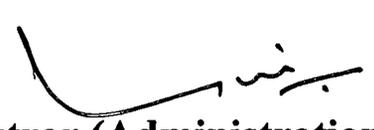
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syima Hassan**  
**D/O GH. Hassan Ganaie**  
**R/O Chankhan, Tehsil Sopore, District Baramulla**

vide notification No. 1032/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47729-36 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syima Hassan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2411 ab 2022/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ummer Akber Khan**  
**S/O Mohammad Akbar Khan**  
**R/O Palhallan Tantary Pora, Pattan, Tehsil Pattan, District Baramulla**

vide notification No. 1068/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 47737-44 RG/LP Dated:    .10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummer Akber Khan, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2412 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zoya Ashraf**

**D/O Mohd Ashraf**

**R/O H.No 789, Mohalla Ustad near Jambo Lochan, Tehsil & District Jammu**

vide notification No. 1079/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

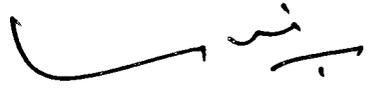
**By Order**

  
**Registrar (Administration)**

No: 47745-52 /RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zoya Ashraf, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2413 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Majid Khan**  
**S/O Mohd Amin Khan**  
**R/O Topa Thera, Tehsil Mankote, District Poonch**

vide notification No. 969/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47756-63 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Majid Khan, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2414 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Divya Kumari**  
**D/O Kishore Kumar**  
**R/O Khanpur Bhawan, Tehsil & District Jammu**

vide notification No. 929/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

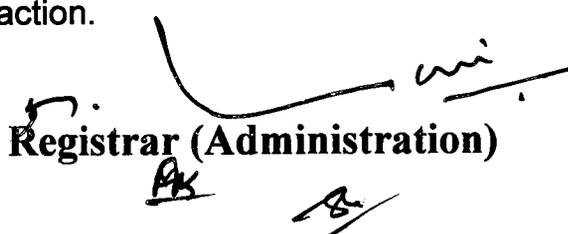
**By Order**

  
**Registrar (Administration)**

No: 43764-71 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Kumari, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2415 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rakhshan Sajad**  
**D/O Sajad Hussain Kawa**  
**R/O Sehyar Aali Kadal, Jamalatta, Tehsil & District Srinagar**

vide notification No. 101/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47772-79 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakhshan Sajad, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2416 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rajni Devi**  
**D/O Madan Lal**  
**R/O Trindi Zanoura, Tehsil Ramgarh, District Samba**

vide notification No. 1013/2022/R6 dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47780-87RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rajni Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2418 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Richa Bharti**  
**D/O Tarsem Lal**  
**R/O Bhour Pind, W.No.1, Tehsil South Jammu, District, Jammu**

vide notification No. 1017/2022/RG dated 20-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

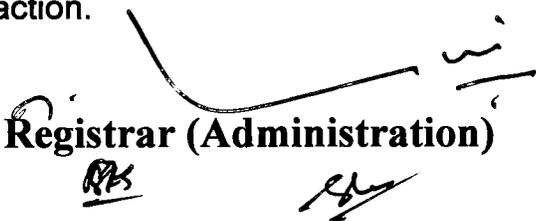
By Order

  
Registrar (Administration)

No: 47798-805 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Richa Bharti, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2419 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Samarat Singh Parihar**  
**S/O Kulbir Singh Parihar**  
**R/O Karol Kanthi, Tehsil & District Ramban**

vide notification No. 1019/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47806-11 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Samarat Singh Parihar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2417 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Surinder Singh**  
**S/O Sher Singh**  
**R/O Hadat Simni, W.No2, Tehsil Mahanpur, District Kathua**

vide notification No. 1050/2022/R6 dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 47788-95 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surinder Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2420 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Malika Rashid Wani**  
**D/O Abdul Rashid Wani**  
**R/O Chanapora A-59, Khan Colony, Natipora, Tehsil Chanapora, Natipora,**  
**District Srinagar**

vide notification No. 981/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 47812-18 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malika Rashid Wani, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2491 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Arif Wani**  
**S/O Gh. Hassan Wani**  
**R/O Khushalpora Chinad Baramulla, Tehsil & District Baramulla**

vide notification No. 967/2022/RG dated 27.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47819-26 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Arif Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2422 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mahip Rajput**  
**S/O Padam Singh**

**R/O H.No 303, Lane No 5 Anand Vihar Bohri Talab Tillo, Tehsil & District Jammu**

vide notification No. 970/2022 dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

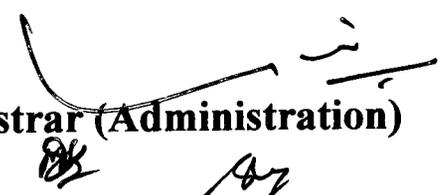
By Order

  
Registrar (Administration)

No. 47827-34 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mahip Rajput, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2424 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehak Samsyal**  
**D/O Tarsem Lal**  
**R/O W.No 7 Hiranagar, Tehsil Hiranagar, District Kathua**

vide notification No. 975/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47843-50 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Samsyal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2423 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Priyanka Salotra**  
**D/O Rajesh Kumar Salotra**  
**R/O H.No 16, Moh. Gundu Chowni, Eid Gah Road Jammu, Tehsil & District Jammu**

vide notification No. 994/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47835-42/RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Salotra, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2425 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mumtaza Akhter**  
**D/O Ab. Rashid wani**  
**R/O Sanzipora Kutlari, Wani Mohalla, Tehsil Langate, District Kupwara**

vide notification No. 974/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47851-57 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mumtaza Akhter, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2426 of 2022/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tawkeera Rashid**  
**D/O Abdul Rashid Gattoo**  
**R/O Locktipora Arwani, Tehsil Bijbehara, District Anantnag**

vide notification No. 716/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No. 47843-50 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawkeera Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2427 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danish Shafi Bhat**  
**S/O Mohammad Shafi Bhat**  
**R/O Tehsil Tulumulla, District Ganderbal**

vide notification No. 931/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47851-57 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Shafi Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2428 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Basit Ali Zargar**  
**S/O Ali Mohammad Zargar**  
**R/O Near New Bus Stand Kulgam Tehsil & District Kulgam**

vide notification No. 560/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

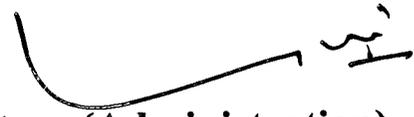
By Order

  
Registrar (Administration)

No: 47873-80 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Ali Zargar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2429 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arshi Gupta**  
**D/O Ajay Gupta**  
**R/O H.No384, Shakti Nagar, Tehsil & District Jammu**

vide notification No. 531/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47881-86 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arshi Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2430 of 2023 RG/LP Dated: 18.10.2023

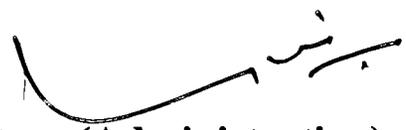
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aasif Mohi Ud Din Rather**  
**S/O Ghulam Mohi Ud Din Rather**  
**R/O Village Sadipora, Tehsil & District Baramulla**

vide notification No. S28/2022/R6 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47887-94 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasif Mohi Ud Din Rather, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2431 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ab Hamid**  
**S/O Gh. Nabi Dar**  
**R/O Kanispora, Gousia Colony, Tehsil & District Baramulla**

vide notification No. 908/2022/R6 dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47895-90 /RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ab Hamid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2403 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabaab Aalam Paray**  
**S/O Zahoor Ahmad Paray**  
**R/O Chinar Colony Umarabad Zainkote, Tehsil Shalteng, District Srinagar**

vide notification No. 1030/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

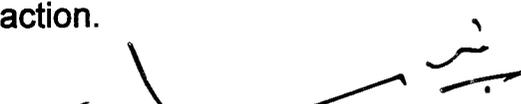
By Order

  
Registrar (Administration)

No: 47677-83 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabaab Aalam Paray, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2432 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Deepika Sharma**  
**D/O Sarwanand**  
**R/O Sarote, Tehsil Bhalwal, District Jammu**

vide notification No. 572/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47903-07 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deepika Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2433 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ankit Kochhar**  
**S/O Bharat Bhushan Kochhar**  
**R/O H.No.338 Jawahar Nagar, Narwal, Satwari Jammu Cantt., Tehsil Jammu**  
**South, District Jammu**

vide notification No. 541/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47908-15 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Kochhar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2434 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shakoor Ahmed**  
**S/O Manier Hussain**  
**R/O Sakhi Maidan (Hut), Tehsil Mendhar, District Poonch**

vide notification No. 128 of 2022/ RG/LP dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47916-23 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakoor Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2435 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sabreena Majid**

**D/O Ab Majid Dar**

**R/O Ogmuna, War Mohalla, Kunzer, Tehsil Karahuma, District Baramulla**

vide notification No. 120 of 2022/194 dated 25-2-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

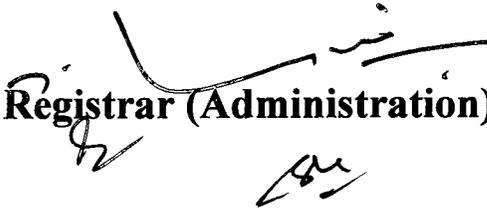
By Order

  
Registrar (Administration)

No: 47924-30 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Majid, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2436 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shruti Verma**

**D/O Joginder Verma**

**R/O Plot No. 49, Phase-2, Housing Colony, Tehsil & District Udhampur**

vide notification No. 91 of 2022/R4/14 dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 47931-38 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Verma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2437 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Priyanka Manhas**  
**D/O Bishan Singh**  
**R/O Majheen, Near Security Headquarter, Sidhra Jammu**

vide notification No. 103 of 2022/R4/LP dated 24-2-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47939-46 RG/LP Dated: 18.10.2023  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Manhas, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2439 ab/2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sumiya Jan**  
**D/O Mohd Yousuf Malik**  
**R/O Yarepora, Kissan Mohalla, Tehsil Yarepora, District Kulgam**

vide notification No. 697/2022/RG/LLP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47976-84 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2440 ab/2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajjad Ahmed**  
**S/O Raiz Ahmed**  
**R/O Village Samote, Tehsil Surankote, District Poonch**

vide notification No. 698/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 47985-93 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2441 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Simran Qayoom**  
**D/O Abdul Qayoom Kathjoo**  
**R/O Naidyar Rainawari, Tehsil Khanyar, District Srinagar**

vide notification No. 702/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

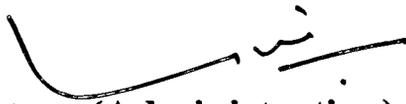
By Order

  
Registrar (Administration)

No: 48002-5 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Qayoom, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2442 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Randhir Singh**  
**S/O Balwant Singh**  
**R/O Joffer W.No.5 Tehsil Ramnagar, District Udhampur**

vide notification No. 672/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 4806-11 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Randhir Singh, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2443 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Heena**  
**D/O Ghulam Mohd Qazi**  
**R/O Dooligam, Tehsil Banihal, District Ramban**

vide notification No. 80 of 2022/24 dated 23-2-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

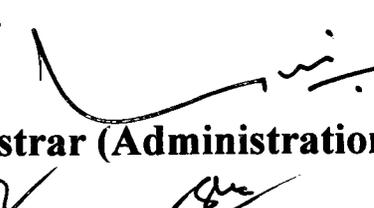
By Order

  
Registrar (Administration)

No: 48012-18 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2444 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Farhat Mustafa**  
**D/O Gh. Mustafa Mir**  
**R/O Gantamulla Bala (Mir Mohalla), Tehsil Narwah, District Baramulla**

vide notification No. 09 of 2022/RC/14 dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48019-26 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Mustafa, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2445 /RG/LP Dated: 18.10.2023

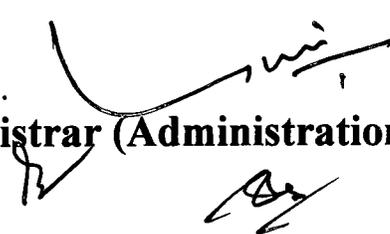
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Devinder Singh**  
**S/O Sukhvinder Singh**  
**R/O Rakh Kangwala, P.O. Pangdour, Tehsil & District Samba**

vide notification No. 13 of 2022/RG/LP dated 23-2-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48027-34 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Devinder Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2446 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danish Bhadwal**  
**S/O Vijay Kumar**  
**R/O Ward No. 15, Patel Nagar, Tehsil & District Kathua**

vide notification No. 14 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48051-56 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Bhadwal, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2447 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Uzair Nazir**  
**S/O Nazir Ahmad Zargar**  
**R/O Eidgah, Firdous Colony, Tehsil Eidgah, District Srinagar**

vide notification No. 116 of 2022/24/14P dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48057-64 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uzair Nazir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2448 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Munish Kumar**

**S/O Rattan Chand**

**R/O H.No.749 Lane No.12, (A) Near Education Board Rehari, Tehsil & District Jammu**

vide notification No. 614/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48065-72 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munish Kumar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2449 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nowbahar Khan**

**D/O Masood Ahmad Khan**

**R/O Baghat Barzulla, Khan Mohalla, Tehsil Chanapora, District Srinagar**

vide notification No. 42 of 2021/2021/4P dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48073-80 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowbahar Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2450 of 2023 RG/LP Dated: 18.10.2023

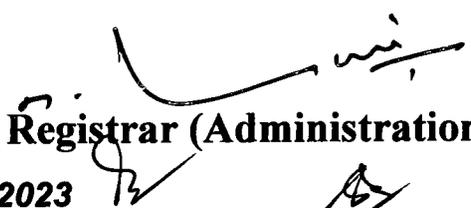
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vikrant Choudhary**  
**S/O Parshotam Lal**  
**R/O P.O Arnia, H.No. 15, W. No. 12, Tehsil Arnia, District Jammu**

vide notification No. 1074 of 2022 dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48081-86 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2451 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mir Suhail Yasin**  
**S/O Mohd Yasin Mir**  
**R/O Lastan 81 (1), Tehsil Pantha Chowk, District Srinagar**

vide notification No. 607/2022 RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No. 48087-94 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Suhail Yasin, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2452 of 2023 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mursaleen Gul**  
**D/O Ghulam Rasool Shah**  
**R/O Namlabal, Rajab Shah Colony, Tulbagh, Tehsil Pampore, District Pulwama**

vide notification No. 49 of 2022 RG/LP dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48095-103 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mursaleen Gul, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2453 of 20/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehreen Akhtar**  
**D/O Mohd Ashtaq**  
**R/O Gangera A/P Dallah, Housing Colony, District Udhampur**

vide notification No. 51 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 48104-10 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Akhtar, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2454 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Misbah Haqani**  
**D/O Mir Mehraj-Ud-Din**  
**R/O Nowpora, Naz Colony Sector-A, Tehsil & District Bandipora**

vide notification No. 63 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48111-17 /RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misbah Haqani, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2455 of 2023 /RG/LP Dated: 18.10.2023

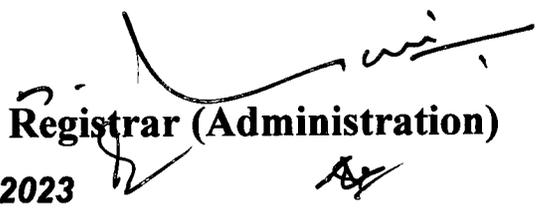
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Huzaif Ashraf**  
**S/O Mohammad Ashraf Khanpori**  
**R/O 331, Sector-C, Gulbahar Colony, Hyderpora, Tehsil Srinagar South,**  
**District Srinagar**

vide notification No. 86 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48118-25 /RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaif Ashraf, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2456 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Henna Muzafar**  
**D/O Muzafar Sultan Dar**  
**R/O Seer Hamdan, Tehsil & District Anantnag**

vide notification No. 88 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48219-26 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Muzafar, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2457 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Janit Gupta**  
**S/O Mukesh Gupta**  
**R/O H.No.131, Malhotra Street, Tehsil & District Jammu**

vide notification No. 598/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
**Registrar (Administration)**

No: 48227-34 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Janit Gupta, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2458 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashish Anand**

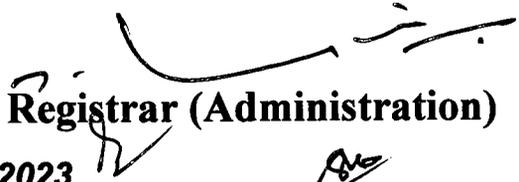
**S/O B.B. Anand**

**R/O H.No.131 W.No.10 Near Old Telephone Exchange Road Tehsil & District  
Udhampur**

vide notification No. 546/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

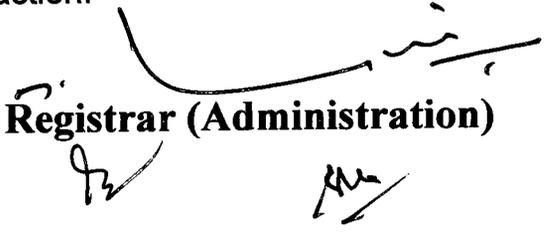
**By Order**

  
**Registrar (Administration)**

No: 48235-42 /RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Anand, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2459 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amit Sharma**  
**S/O Raj Kumar Sharma**  
**R/O Plot No. 227, Sarwal Chowk, Tehsil & District Jammu**

vide notification No. 543/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48243-50 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2460 /RG/LP Dated: 18.10.2023

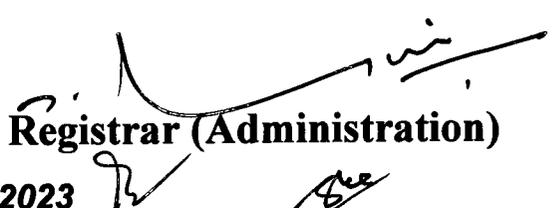
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Bashir**  
**S/O Bashir Ahmad Sheikh**  
**R/O Yarikhah, Zalla Mohalla, Tehsil Khansahib, District Budgam**

vide notification No. 97 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

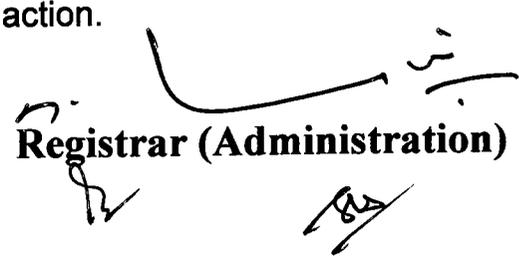
By Order

  
Registrar (Administration)

No: 48251-58 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2461 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aparna Singh**  
**D/O Rajesh Kumar Singh**  
**R/O Village Chhan Matlooni Tehsil Ghagwal District Samba**  
**A/P H.No.573 Sector-E Sainik Colony Jammu**

vide notification No. 547/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48265-72 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aparna Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2438 of 2022/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aasima Chowdhary**  
**D/O Mohd Haneef**  
**R/O Gujjar Mohalla Prade, Gorda, Tehsil Bhalwal, District Jammu**

vide notification No. 542/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

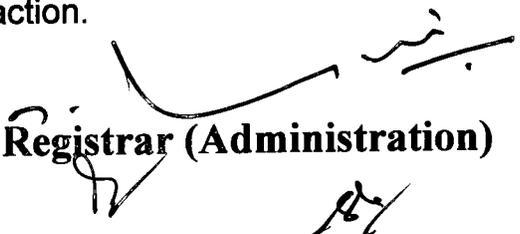
By Order

  
Registrar (Administration)

No: 47968-75-RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasima Chowdhary, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2462 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Rehman Mattoo**

**S/O Mohd Erfan Mattoo**

**R/O House No.26, Ward No.7, Shaheedi Mohalla, Tehsil & District Kishtwar**

vide notification No. 532/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48273-80 /RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rehman Mattoo, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2463 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Lakshmi Raman**  
**S/O Jagdish Chander**  
**R/O Purmandal, Tehsil Bari Brahamana, District Samba**

vide notification No. 71/2022/RG dated 24/02/2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)  
AK

No: 48281-88 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshmi Raman, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)  
AK

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2464 of 2023 /RG/LP Dated: /8.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pardeep Kumar Sharma**  
**S/O Govardhan Lal Sharma**  
**R/O W.No 9 Lohara Kot near ITI College Tehsil Sunderbani District Rajouri**

vide notification No. 650/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48289-96 RG/LP Dated: 10.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2465 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Om Goswami**  
**S/O Gopal Krishan Goswami**  
**R/O W.No.13, H.No.47, Katra, Nangal Road, Tehsil Katra, District Reasi**

vide notification No. 644/2022/R6 dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48197-304 RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Om Goswami, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2466 of 2023 /RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nandani Sharma**  
**D/O Bharat Bhushan Sharma**  
**R/O H.No.54 W.No.1, opposite Bhagwati Nagar, Tehsil & District Kathua**

vide notification No. 641/2022/RG dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48306-13 /RG/LP Dated: 18.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nandani Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2467 of 2023/RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Burhan-Ul-Haq**  
**S/O Nazir Ahmad Ganaie**  
**R/O Lajura, Ganaie Mohalla, Tehsil & District Pulwama**

vide notification No. 16/2022/RG dated 23-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48314-21 RG/LP Dated: 18.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan-Ul-Haq, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2468 of 2023 RG/LP Dated: .10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rashmi Angral**  
**D/O Romesh Chander**  
**R/O H.No.1 W.No.12, Pujari Mohalla, Tehsil Katra, District Reasi**

vide notification No. 660/2022/R67 dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48350-56 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rashmi Angral, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2469 of 2022 RG/LP Dated: 18.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Khyati Sharma**  
**D/O Ram Paul Sharma**  
**R/O H.No.52, Sector 2, Channi Himmat, Jammu**

vide notification No. 73/2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

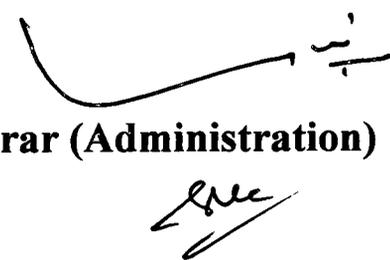
By Order

  
Registrar (Administration)

No: \_\_\_\_\_ RG/LP Dated: \_\_\_\_ .10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khyati Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2470 ab/2023/RG/LP Dated: 19 10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jyoti Choudhary**  
**D/O Man Singh Chauhan**  
**R/O H.No.224, Sector E, Sainik Colony, Jammu**

vide notification No. 78/2022/RG dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 28366-72 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Choudhary, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2471 ab/2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Iftkhar Ahmed**  
**S/O Mohd Sayeed Khan**  
**R/O Keri Gulhotta, Tehsil Mendhar, District Poonch**

vide notification No. 84/2022/R/17 dated 24-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48373-80 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iftkhar Ahmed, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2472 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aijaz Ahmad Bhat**  
**S/O Abdul Ahad Bhat**  
**R/O Village Hardushoora, Tehsil Kunzer, District Baramulla**

vide notification No. S25/2022/R67 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48381-86 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Bhat, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2473 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Balbir Singh**

**S/O Inder Singh**

**R/O Thuroo Dharmari, Near Forest Office Tehsil Thuroo, District Reasi**

vide notification No. 559/2022/R6 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48387-94/RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balbir Singh, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2474 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bhavika Malhotra**  
**D/O Rajesh Malhotra**  
**R/O Rehari Colony, Tehsil & District Jammu**

vide notification No. 564/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 18395-402 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhavika Malhotra, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2475 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Chowdhary Anwar Anjum**  
**S/O Gulzar Husaain**  
**R/O Village Rehan Tehsil Koteranka District Rajouri**

vide notification No. 567/2022/R6 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48403-10 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chowdhary Anwar Anjum, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2477 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Balraj Singh**  
**S/O Jagdev Singh**  
**R/O Takwal Near Shiv Mandir, P.O Gurha Manhasan, Tehsil Pragwal,**  
**District Jammu**

vide notification No. 565/2022/R67 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48418-25 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balraj Singh**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2478 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Farah Jan**

**D/O Bilal Ahmad Dar**

**R/O Qalamdan Pora, Fateh kadal, Tehsil-Srinagar South, District-Srinagar**

vide notification No. 577/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48426-33 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farah Jan, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2479 of 2023 RG/LP Dated: 19 10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Asima Amin**  
**D/O Mohd Amin Nazki**  
**R/O Village Latter Masjid, Safa Kadal Tehsil Eidgah, District Srinagar**

vide notification No. 529/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48434-40 RG/LP Dated: 19 10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asima Amin, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2480 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Avasyu Sharma**

**S/O Sohan Lal Sharma**

**R/O W.No.16 Upper Shiva Nagar, Mohalla Kalibari Tehsil & Disttict Kathua**

vide notification No. 534/2022/R6 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**

No: 48441-46 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avasyu Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2481 abs/23/RG/LP Dated: 10.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ambika Bharti**

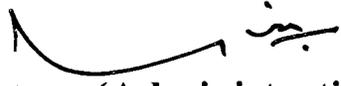
**D/O Girdhari Lal**

**R/O H.No.219, Lane No.1, Mohalla Priyadarshani Nagar, Tehsil & District Jammu**

vide notification No 533/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48442-54 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambika Bharti, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2482 /RG/LP Dated: 19 10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arif Hussain**  
**S/O Nissar Hussain**  
**R/O Shakar Kargil, Tehsil & District Kargil, Pincode 194103**

vide notification No. 539/2022/R6 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

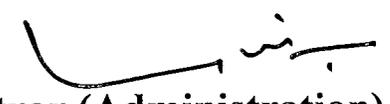
By Order

  
Registrar (Administration)

No: 48455-62 RG/LP Dated: 19 10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2485 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yaggik Gupta**  
**S/O Sandeep Gupta**  
**R/O 298-F, Naibasti Satwari, District Jammu-180003**

vide notification No. 119/2022/RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

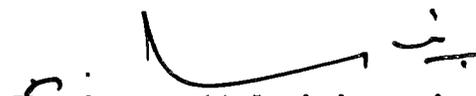
By Order

  
Registrar (Administration)

No: 48481-86 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaggik Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2486 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aatir Rashid Khan**  
**S/O Mohd Rashid Khan**  
**R/O Galhutta, Tehsil Mendhar, District Poonch**

vide notification No. 901/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48487-94 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aatir Rashid Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2487 of 23 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonia Sharma**  
**D/O Roshan Lal**  
**R/O Chack Bhagwana, P.O Jourian opposite Panchayat Ghar Tehsil Jourian,**  
**District Jammu**

vide notification No. 1037/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48496-50 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2483 of 2023 /RG/LP Dated: 19 10.2023

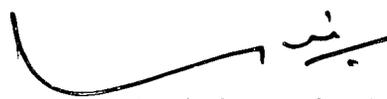
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Malik**  
**S/O Javed Malik**  
**R/O Karyani Talab, Narwal Bala, Tehsil Bahu, District, Jammu, Pincode 181152**

vide notification No. 1069/2022/RG dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48463-70 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2484 of 23/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kanchan Kumari**  
**D/O Kewal Krishan**  
**R/O H.No.117, W.No.6, K C Morh Bishnah, Tehsil Bishnah, District Jammu,**  
**Pincode 181132**

vide notification No. 960/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48471-76 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Kumari, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2488 /RG/LP Dated: 19.10.2023

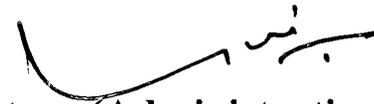
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sidharth Sumbria**  
**S/O Jagbir Singh Sumbria**  
**R/O H.No.136/D, Sainik Colony, Tehsil & District Jammu, Pincode 180001**

vide notification No. 1028/2022/RG dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48503-9 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Sumbria, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2489 of 2023 RG/LP Dated: 19.10.2023

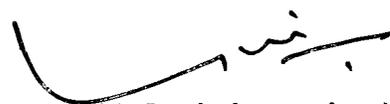
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Saqib Hafiz Khan**  
**S/O Hafiz Ullah Khan**  
**R/O H.No 114, W.No.1, Chak Banola, Tehsil Mendhar, District Poonch,**  
**Pincode 185111**

vide notification No. 1047/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48510-16 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Hafiz Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2490 of 23/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sabreena Rasool Kar**  
**D/O Ghulam Rasool Kar**  
**R/O Idd Gha Iqra Lane II, near Aali Masjid, Tehsil & District Srinagar,**  
**Pincode 190002**

vide notification No. 1031/2022/RG dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48517-24 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Rasool Kar, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2491 of 2023/RG/LP Dated: 1910.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aftar Ahmed**  
**S/O Ghulam Hussain**  
**R/O Dhargloon Tehsil Balakote District Poonch**

vide notification No. 550/2022/R67 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48525-32/RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftar Ahmed**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2476 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aadil Mushtaq Ganie**  
**S/O Mushtaq Ahmad Ganie**  
**R/O Pathan Pahloo, Tehsil & District Pulwama**

vide notification No. 900 of 2022/RG/LP dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 4841-17 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Mushtaq Ganie, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2509 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tanya Sharma**  
**D/O Vijay Kumar**  
**R/O 537-A, Gandhi Nagar Jammu**

vide notification No. 112 of 2022 RG/LP dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48657-64 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K HighCourt Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 28/0 of 2023 /RG/LP Dated: 19.10.2023

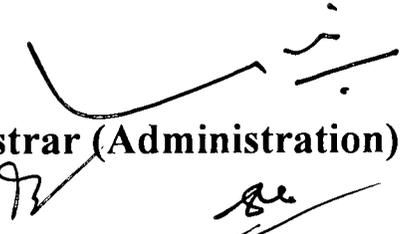
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Arif Wani**  
**S/O Anayatullah Wani**  
**R/O Shinal, W.No.9, Tehsil & District Doda**

vide notification No. 622/2022/29/14 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48665-72 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 249698023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irfan Rashid**  
**S/O Abdul Rashid Mir**  
**R/O Alamdar Bagh Colony, Gopalpora, Tehsil Chadoora, District Budgam**

vide notification No.954 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48561-67 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2811 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nirmal Singh**  
**S/O Jagdev Singh**  
**R/O Village Dhandla Tehsil Rajgarh District Ramban**

vide notification No. 636/2022/24/16 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48673-80 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nirmal Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2498 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahiqah Shakil**  
**S/O Shakil Ahmad Shakil**  
**R/O Narbal, Budgam, Tehsil Narbal, District Budgam**

vide notification No. 696/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

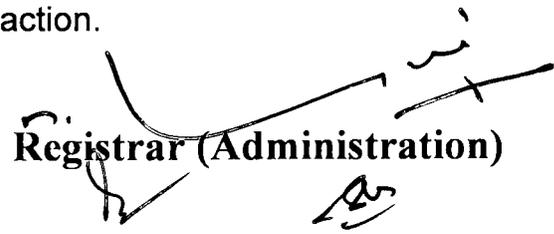
By Order

  
Registrar (Administration)

No: 48575-82 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahiqah Shakil, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2495 of 2023 RG/LP Dated: 19.10.2023

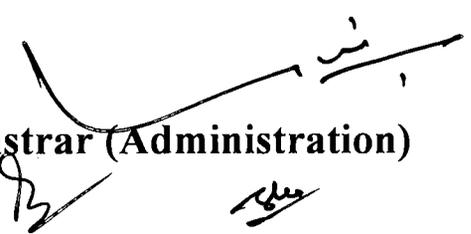
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tejasvini Anand**  
**D/O Vinod Anand**  
**R/O H.No.119, Mohalla Afghana, Jammu**

vide notification No. 1061 of 2022 RG/LP dated 28.7.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

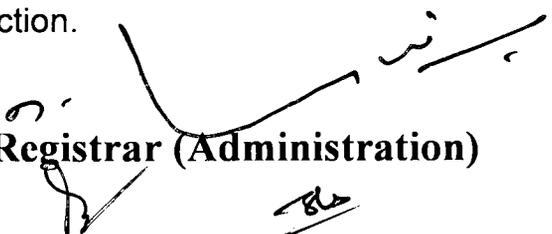
By Order

  
Registrar (Administration)

No: 48554-60 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tejasvini Anand, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2494 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Farooq**  
**S/O Farooq Ahmed**  
**R/O Dharyouth, Tehsil Kahara, District Doda**

vide notification No. 1066 of 2022 /RG/LP dated 28.7.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48547-53 /RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2493 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tahreem Tariq Masoodi**  
**D/O Syed Tariq Ahmad Masoodi**  
**R/O Kawadara, Sheikh-ul-Alam Colony, Tehsil Khanyar, District Srinagar**

vide notification No. 1062 of 2021 <sup>RG/LP</sup> dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48541-46 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahreem Tariq Masoodi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2492 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zarabi U Mabsusah**  
**D/O Dr. Abdul Rahman War**  
**R/O Hyder Colony, Haji Bagh, Buchpora, Soura, Tehsil Eidgah Srinagar,**  
**District Srinagar**

vide notification No. 1078 of 2022 /RG/LP dated 20-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No. 48533-40 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarabi U Mabsusah, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2499 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Faizan Manzoor**  
S/O Manzoor Ahmad Misgar  
R/O Sader Bazar Mattan, Tehsil Mattan, District Anantnag

vide notification No. 578 / 2022 / RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48583-96 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Manzoor, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2570 ab 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naveed Es Sehar**  
**S/O Gh. Hassan Rather**  
**R/O Yamrach Teshil Yaripora District Kulgam**

vide notification No. 633/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48591-97 /RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Es Sehar, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2501 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mazhar Manzoor Malik**  
**S/O Manzoor Ahmad Malik**  
**R/O Kanchatipora, Tehsil Khag, District Budgam**

vide notification No. 618/2022/R4/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48598-604RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mazhar Manzoor Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2502 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Deepak Khajuria**  
**S/O Ram Parkash**  
**R/O Jagota, Tehsil Bhella, District Doda**

vide notification No. 574/2022 RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48606-11 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhadrwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Khajuria, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2803 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sartaj Ahmad Wani**  
**S/O Nazir Ahmad Wani**  
**R/O Nowpora Bala, Tehsil Keegam, District Shopian**

vide notification No. 1044 of 2022/RG/LP dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48612-18 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sartaj Ahmad Wani, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2805 of 2022 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sanjog Khatri**  
**S/O Parveen Khatri**  
**R/O 19/A 2<sup>nd</sup> Extension Gandhi Nagar Jammu, Tehsil & District Jammu**

vide notification No. 1022 of 2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 48627-34 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjog Khatri, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2806 of 23 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjana Devi**  
**D/O Jagdish Raj**  
**R/O Dhar Dugnoo, Tehsil Billawar District Kathua**

vide notification No. 909 of 2022/REG/LP dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48635-42 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjana Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2507 of 2022 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Harshit Sambyal**

**S/O Rajesh Singh**

**R/O W.No 4, Krishna Colony, near Minerva Public School, Tehsil & District Kathua**

vide notification No. 947 of 2022 RG/LP dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48643-50 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harshit Sambyal, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2514 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nitin Dubey**  
**S/O Sat Pal Sharma**  
**R/O Malhar, Tehsil & District Udhampur**

vide notification No. 987 of 2022 RG/LP dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48748-SS RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Dubey, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2808 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajinder Singh**  
**S/O Sujan Singh**  
**R/O Camp Gole Gujral, Jammu, Tehsil & District Jammu**

vide notification No. 1014 of 2022/RG/LP dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**Registrar (Administration)**

No: 48651-56 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2512 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Preeti Devi**  
**D/O Subash Chander**  
**R/O V.P.O Salehar, Tehsil Bishnah, District Jammu**

vide notification No. 997 of 2022/R4/LP dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

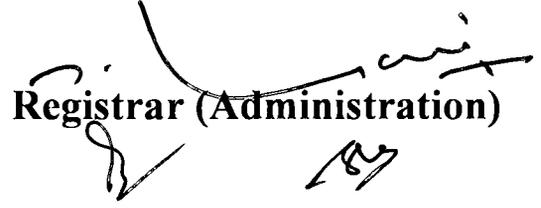
By Order

  
Registrar (Administration)

No: 48732-39-RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Devi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2513 of 2023/RG/LP Dated: 19.10.2023

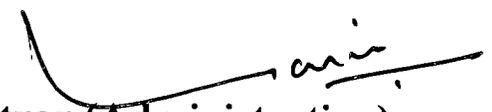
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shoket Ali**  
**S/O Wazir Mohd**  
**R/O H.No.104, Habib Nagar, W.No.9, Samote, Tehsil Surankote, District Poonch**

vide notification No. 1036 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48740-47/RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoket Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2497 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sabreena Hafiz**  
**D/O Hafiz Ullah Wani**  
**R/O Ompora, Tehsil & District Budgam**

vide notification No. 132 of 2022 /RG/LP dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48568-74 /RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hafiz, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2517 of 2023 RG/LP Dated: 19.10.2023

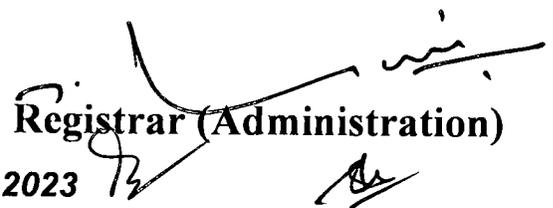
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shuby Rehman**  
**D/O Ab Rehman Ahangar**  
**R/O Kulgam, Near Clock Tower, Tehsil & District Kulgam**

vide notification No. 130 of 2022/RG dated 25-02-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

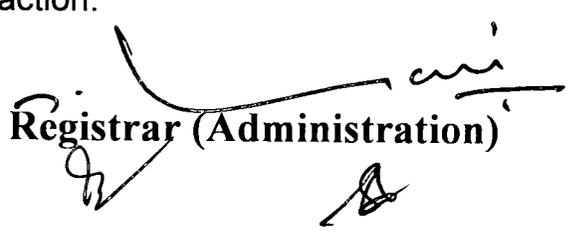
By Order

  
Registrar (Administration)

No: 48775-82 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shuby Rehman, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2515 of 2023 RG/LP Dated: .10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akshay Kumar**  
**S/O Om Parkash**  
**R/O Village Dudhot Birshella, Tehsil & District Doda**

vide notification No. 555/2022/RG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48756-63 RG/LP Dated:    .10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Kumar**, Advocate  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2516 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vibhuti Kak**

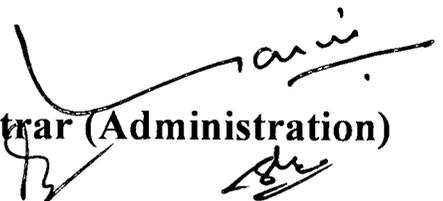
**D/O Suresh Kak**

**R/O Flat No.43, Mattoo Colony, Sai Apartments, Trikuta Nagar, Tehsil & District Jammu**

vide notification No. 722/2022/RC/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 48767-74 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vibhuti Kak, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2520 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yuganter Singh**  
**S/O Harinder Singh**

**R/O W.No.17, Near Stadium H.No.1, Andotra House Police Line Road, Tehsil & District Kathua**

vide notification No. 728/2022/RC/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48799-806 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yuganter Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2521 of 2023/RG/LP Dated: 19.10.2023

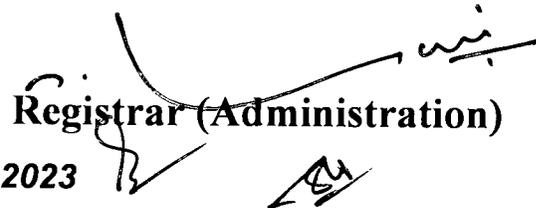
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Haamid Hussain Bhat**  
**S/O Abdul Karim Bhat**  
**R/O Madina Colony, Kanispora, Tehsil & District Baramulla**

vide notification No. 586/2022/PG/LP dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

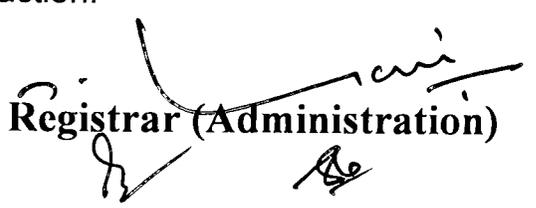
By Order

  
Registrar (Administration)

No: 48807-14 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haamid Hussain Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2522 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parvaiz Ahmad Sofi**  
**S/O Ghulam Nabi Sofi**  
**R/O Palhallan Saderbal, Tehsil Pattan, District Baramulla**

vide notification No. 649/2022/RCG Hal dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

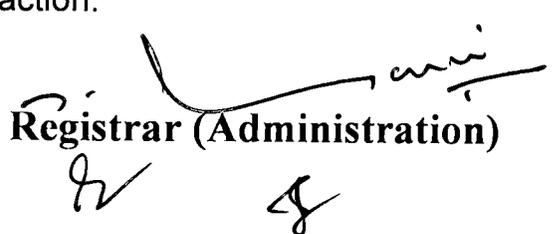
By Order

  
Registrar (Administration)

No: 48814-21 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Ahmad Sofi, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2523 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Safi Ur Rehman**

**S/O Reyaz Ahmad Bhat**

**R/O Nowshera, Mandi Bal, Tehsil Srinagar (Eidgah), District Srinagar**

vide notification No. 690/2022/RG/LP dated 30-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 40822-29 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Safi Ur Rehman, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2527 of 2023 RG/LP Dated: 19.10.2023

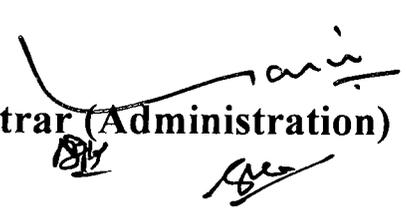
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shoket Hussain**  
**S/O Ghulam Hussain**  
**R/O Village Gagrian, H.No.36, W.No.2, Tehsil Mandi, District Poonch**

vide notification No 1052/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

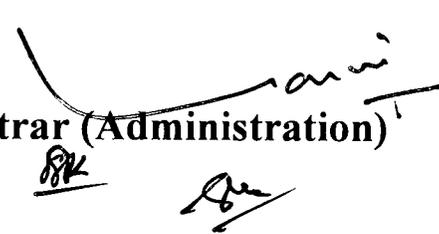
By Order

  
Registrar (Administration)

No: 40859-66 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoket Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2524 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Stanzin Tamchos**  
**S/O Tsering Tashi**  
**R/O Matho (Togochey), Tehsil & District Leh**

vide notification No. 1051/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40134-41 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Stanzin Tamchos, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2525 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Ajmal**  
**S/O Mohd Hafiz**  
**R/O W.No.7, Batote, Tehsil Batote, District Ramban**

vide notification No. 612/2022/RG dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
**Registrar (Administration)**

No: 40842-49 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ajmal, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2526 of 2023 /RG/LP Dated: 19.10.2023

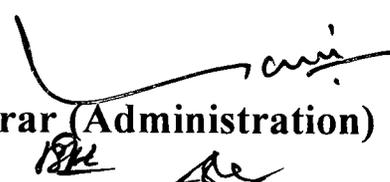
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vipul Gupta**  
**S/O Naresh Kumar**  
**R/O W.No 2, opposite District Court Kathua, Tehsil & District Kathua**

vide notification No. 1076/2022/RG dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48850-57 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipul Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2518 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aman Motton**

**S/O Tara Chand**

**R/O Shazadpur Martha, Block Marh, P/O Karloop, Teshil Marh, District Jammu**

vide notification No. 905/2022/R6 dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

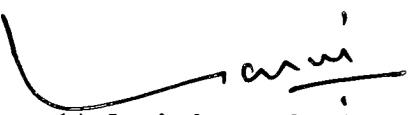
**By Order**

  
**Registrar (Administration)**  


No: 48183-90 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Motton, Advocate**  
.....for information and necessary action.

  
**Registrar (Administration)**  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No. 2519 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vinay Choudhary**  
**S/O Rashpal Singh**  
**R/O Nekowal, R.S. Pura, Sai Kalan, Tehsil Suchetgarh, District Jammu**

vide notification No. 1071/2022/R6 dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40791-98 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vinay Choudhary, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2534 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Sahib Singh**

**S/O Kuldeep Singh**

**R/O H.No3, Sector 7 Lane No.1, Guru Nanak Nagar, Tehsil & District Jammu**

vide notification No. 1070/2022/R6 dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
Registrar (Administration)

No: 40915-22 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Sahib Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2535 of 2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Himank Sharma**

**S/O Rakesh Sharma**

**R/O H.No.01, Lane No.1 W.No.60, Roop Nagar Road Shiv Enclave, Tehsil & District Jammu**

vide notification No. 944/2022/RG dated 27.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

**Registrar (Administration)**  
*[Signature]*

No: 40923-30 RG/LP Dated: 19.10.2023

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himank Sharma, Advocate**  
.....for information and necessary action.

**Registrar (Administration)**  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 25364/2023 RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Hafiz**  
**S/O Khushi Mohd**  
**R/O W.No.4, Nardbass, Bathoi, Tehsil Mahore, District Reasi**

vide notification No. 984/2022/R61 dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48931-38 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hafiz, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2537 of 20023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jhangir Iqbal Ganaie**  
**S/O Mohd Iqbal Ganaie**  
**R/O Kuluhani Ponchra, W.No.1, Tehsil Bharath Bagla, District Doda**

vide notification No. 959/2022/R6 dated 27.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40939-46 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda/Bhandarwah
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jhangir Iqbal Ganaie, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2528 of 2023 /RG/LP Dated: 19.10.2023

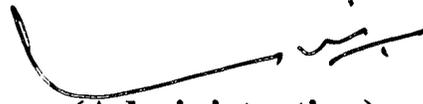
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Niharka Bamotra**  
**D/O Ashok Kumar**  
**R/O W.No 10, Tallian Mohalla, Teshil & District Reasi**

vide notification No. 628/2022/R67 dated 27-05-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48867-74 /RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Niharka Bamotra, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2529/2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhilash Kapahi**  
**S/O Ajay Kapahi**  
**R/O 530-A Gandhi Nagar, Tehsil Bahu, District Jammu**

vide notification No. 914/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48875-02 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhilash Kapahi, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2530 of 20023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nikita Bharti**  
**D/O Gulshan Kumar**  
**R/O H.No 248, Jogi Gate Shahidi Chowk, Tehsil & District Jammu**

vide notification No. 992/2022/R6 dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 40803-90 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Bharti**, Advocate  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2531 of 2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nikita Gupta**  
**D/O Rajinder Gupta**  
**R/O W.No 8, Main Bazaar Samba, Tehsil & District Samba**

vide notification No. 991/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 40891-98 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2538 of 2023 /RG/LP Dated: 19.10.2023

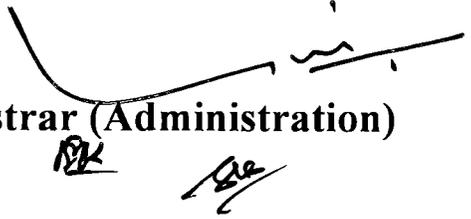
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sandeep Malhotra**  
**S/O Subash Chander**  
**R/O Sobka, P.O Gharota, Tehsil Bhalwal, District Jammu**

vide notification No. 1058/2022/RG dated 28-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 42947-54 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Malhotra, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2532 of 2003 RG/LP Dated: 19 10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ananya**  
**D/O Ramesh Babu**  
**R/O Chakrohi, Tehsil Suchetgarh, District Jammu**

vide notification No. 911/2022/RG dated 27-07-2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
Registrar (Administration)

No: 48899-906 RG/LP Dated: 19 10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya, Advocate**  
.....for information and necessary action.

  
Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2533 of 2023 /RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raman Verma**  
**S/O Tarsem Lal Verma**  
**R/O Danpur P.O Jourian, Tehsil Khour, District Jammu**

vide notification No. 1002/2022/R6 dated 28.07.2022 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48907-14 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Verma, Advocate**  
.....for information and necessary action.

Registrar (Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 2804/16.10.2023/RG/LP Dated: 19.10.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Adil Rashid**  
**S/O Abdul Rashid Sheikh**  
**R/O Mohalla Khawaja Sahib, District Baramulla**

vide notification No. 1266/2021/RG dated 16-11-2021 for a period of one year has been extended till **31.10.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

Registrar (Administration)

No: 48619-25 RG/LP Dated: 19.10.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rashid, Advocate**  
.....for information and necessary action.

Registrar (Administration)